## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(CAA)-99(PB)/2017

IN THE MATTER OF:

M/s. Qualcomm India Limited

.. PETITIONER

Vs.

M/s. Ikanos Comm. (India) Pvt. Ltd.

.. RESPONDENT

SECTION:

Under Section 391 to 394

Order delivered on 28.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Ms. Shilpi Jain, Advocate

For the Respondent

: -

## ORDER

Learned Counsel for the petitioner is present. It is seen from the Affidavit of service filed on 14<sup>th</sup> July, 2017 that notice has been served to the statutory and regulatory authorities as directed by this Tribunal by the petitioner/ Transferee Company.

It is further evident from the affidavit of service that notices have been served on the authorities on 15.6.2017 of the petition and to Competition Commission of India, which has been served on 21<sup>st</sup> July, 2017. RD/ROC has filed their report raising some objections in regard to non-furnishing of

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working for arriving at the the Valuations reflected in the Valuation report along with two other objections. Ld. Counsel for the petitioner represents that a reply has also been filed in regard to said objections/observations. However, none appears for the RD/ROC.

Let the Ld. representatives from the RD/ROC office appear on the next date of hearing to proceed further in the matter. Petitioner is directed to serve a copy of this order on RD/ROC for necessary appearance on the next date of hearing.

Post the matter on 05.9.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 28.8.2017